

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 149/73(4)/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Balaji S. Kulkarni.
V/s.
Neesa Leisure Ltd.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAVISH BHATT	ADV	Respondent	
2.				


ORDER

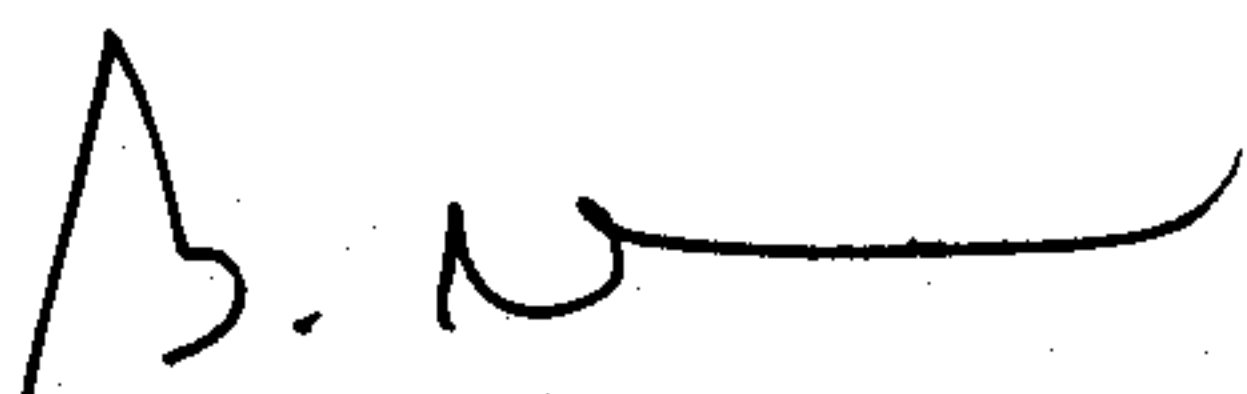
None present for Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent.

Petitioners arguments treated as heard. Learned Advocate Mr. Ravish Bhatt filed Vakalatnama for Respondent.

Heard arguments of Learned Counsel for Respondent.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of October, 2017.